

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 03
IA No. 01/JPR/2020
IA No. 100/JPR/2022
IA No. 72/JPR/2023
CP No. (IB)- 54/7/JPR/2019
Under Section 7 of IBC, 2016**

In the matter of:

Vidya Educare Pvt. Ltd.

... Financial Creditor/Applicant

Versus

Prayag Polytech Pvt. Ltd.

... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Harshul Chaudhary, Adv.

For the Respondent : Virendra Ganda, Sr. Adv.

ORDER

Heard Mr. Harshul Chaudhary, Adv. appearing on behalf of the Petitioner.
Mr. Virendra Ganda, Sr. Adv. appearing on behalf of the Respondent. Learned
counsel for the Petitioner seeks to withdraw present petition. Permission granted.
CP No. (IB)- 54/7/JPR/2019 is dismissed as withdrawn. All pending IAs stands
disposed of accordingly.



(Ashish Verma)
Technical Member



(Deep Chandra Joshi)
Judicial Member

February 13, 2024